

SUPREME COURT OF INDIA

Laloo

Vs.
State of U.P.

Crl.A.Nos.434 and 435 of 1997

(Dr.A.S.Anand CJI., R. C. Lahoti and Ashok Bhan JJ.)

05.09.2001

ORDER

The Text below is only a summarized version of the order pronounced

Appellants convicted and sentenced under Section 302/149, 148 and 147 of IPC. Trial Court sentenced them to life imprisonment. Supreme Court on basis of evidence concluded that prosecution had not been able to connect two appellants with crime beyond reasonable doubt. Conviction and sentence of appellants set aside.